

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
RAJYA SABHA
QUESTION NO 18.11.2010
ANSWERED ON
AMENDMENT IN RTI ACT .

1009

SHRI JAI PRAKASH

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state :-

- (a) whether Government is aware that Right to Information Act (RTI) is being grossly misused;
- (b) whether it is also a fact that Government feels the need to amend this law to protect the freedom of judiciary and right to privacy;
- (c) if so, whether Government is taking any step to bring amendment in this law; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State for Planning & Parliamentary Affairs.

(SHRI V. NARAYANASAMY)

(a) : No, Sir.

(b) to (d) : Based on the experience of working of the Right to Information Act over past five years and some recommendations/proposals received in this regard, the Government proposes to strengthen the Right to Information regime by suitably amending the law. While it is not possible to indicate the changes that will be finally incorporated, as these are yet to be discussed with the stakeholders, the proposal includes, inter-alia, provision for constitution of benches in the Information Commissions, enlarging the scope of suo-motu disclosures, empowering Information Commissions to make regulations, discouraging vexatious and frivolous applications and safeguarding the sensitivity of the office of the chief justice of India. No time frame has been fixed for amending the law.